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Title: Need to amend the constitution of India in order to provide reservation to SC/ST community irrespective of their place of birth.

SHRI S.S. RAMASUBBU (TIRUNELVELI): Some persons belonging to the Scheduled Caste/Tribe and OBC communities of Tamil Nadu migrated to Delhi more than 5 decades ago. Now, they are permanently living as domicile. They are exercising their basic rights such as casting votes in municipal, panchayat and parliamentary elections. But they are denied the privilege to contest the above elections as well as status of SC/ST and OBC community since they have crossed the borders of State of their origin.

The benefits of reservation as guaranteed by Article 16(4) of our Constitution, which is a basic right and supposed to be enjoyed by fellow SCs/STs and OBC is not available to them as the State of Delhi does not provide reservation to them in educational institutes and Government services. They are also not issued caste certificates. Moreover, the caste certificate issued by appropriate authorities of Tamil Nadu Government is also not accepted in Delhi which may enable them to get their dues as enshrined in the Constitution of India. Similarly, when they approach the Government of Tamil Nadu for seeking admission in educational institutes or for employment opportunities, their claim is also rejected on the ground that the individuals belonging to these communities have domiciled in States outside Tamil Nadu i.e. Delhi though their origin is from Tamil Nadu.

Hence I urge upon the Union Government to bring a suitable legislation to amend the Constitution of India to ensure the reservation meant for SC, ST and OBC is also available to them even if they migrate to other States.